

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 212
CP-92(ND)/2016

IN THE MATTER OF:
Satish Pawa & Ors.

... **Applicant/Petitioner**

Versus

**M/s. Index Securities and Research
Pvt. Ltd Ors.**

... **Respondent**

Under Section: 397/398 Comp. Act.

Order delivered on 13.05.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rakesh Kumar, Adv. A. Mishra

For the Respondent : Adv. Ankita Goba for R-2 to R-8 and R-17

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Mr. Rakesh Kumar, Ld. Counsel appearing for the Petitioner submitted that the connected matter is scheduled to be listed for hearing on 21.05.2024. At his request, the hearing is deferred to 21.05.2024.

Ld. Counsel appearing for the Petitioner would upload the receipt of payment of cost, imposed in terms of the Order dated 19.04.2024 before the next date of hearing.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)